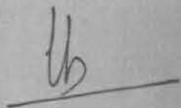


IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
Allahabad bench, Allahabad

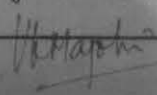
Diary No. 4675/04 ⁰ Application.....1566...../2004

ORDER SHEET (Contd.)

Date	Office Note	Order of the Tribunal
07-12-04	AN Application filed under section 19 of A.T. Act, 1985 for redressal of grievance regarding Suspension. <u>Interim relief sought: Yes.</u> O.A. is Barred by Jurisdiction. <u>U/S 2(a) of C.A.T. Act, 1985.</u> List for Admission/Orders on 20-12-2004. DR(J)	2012.04 Hon Chrs Meera Chhabber, JM At the request of Sri G. Chand learned counsel for the applicant. List for admission on 12/1/05.  JM 12/01/05 Hon. Mr. V.K. Mahotra, V.C. Hon. Mr. A.K. Bhatnagar, J.M. None for the applicant. Shri Saumitra Singh for the respondents. Put up tomorrow - for admission.  JM  V.C. ② 13/01/05 Hon. Mr. V.K. Mahotra, V.C. Hon. Mr. A.K. Bhatnagar, J.M. None for the applicant. None was present on his behalf even on 12/1/05, which clearly shows that applicant is not interested in prosecuting this case. It is, therefore, dismissed in default and for non-prosecution. Shri S.K. Pandey is present for Shri S. Singh for the respondents.

Shri (a/-

JM

 V.C.